

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No. 4488/2018

This the 6<sup>th</sup> day of December, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Poonam  
Aged about 29 years  
Appointment Group 'B' Auxiliary Nurse/Midwife  
W/o Sh. Amit Singh  
R/o Village Nilwal, P.O. Tikri Kalan  
New Delhi.

....Applicant  
(By Advocate : Mr. M.K. Bhardwaj)

Versus

1. Govt .of NCT of Delhi  
through its Chief Secretary  
Delhi Secretariat, I.P. Estate, Delhi
2. Delhi Subordinate Services Selection Board (DSSSB)  
through its Secretary,  
FC-18, Karkardooma, Institutional Area  
Delhi – 110092
3. North Delhi Municipal Corporation  
through its Commissioner  
Civic Centre, New Delhi
4. South Delhi Municipal Corporation  
through its Commissioner  
Civic Centre, New Delhi.
5. East Delhi Municipal Corporation  
through its Commissioner  
Udyog Sadan, Patpar Ganj Industrial Area  
Delhi – 110092.

...Respondents  
(By Advocate : Ms. Harvinder Oberoi)

**ORDER (ORAL)**

**Mr. K.N. Shrivastava :**

Pursuant to Advertisement No. 01/14 of Delhi Subordinate Services Selection Board (DSSSB), the applicant applied for the post of Auxiliary Nurse/Midwife - Post Code 14/14 under OBC

category. The Advertisement had notified 60 OBC vacancies. The selection was to be done on the basis of written examination. The result was published in instalments.

2. The grievance of the applicant is that candidates, who secured less marks than the applicant in written examination, have been selected under OBC category, but she had been denied.

3. Mr. M.K. Bhardwaj, learned counsel for applicant submits that the applicant had secured 71.5 marks, whereas in the select list published by DSSSB (Annexure A-1), five OBC candidates, who secured less marks than the applicant, have been recommended for appointment.

4. Issue notice to the respondents. Mrs. Harvinder Oberoi, learned counsel for respondents accepts notice.

5. Mr. M.K. Bhardwaj, learned counsel submits that the applicant had submitted Annexure A-7 representation dated 14.09.2018, in regard to her claim, to the Chairman, DSSSB, which has not been decided. He further submits that the applicant would be satisfied, at this stage, if a time bound direction is issued to the respondent No. 2 to decide pending representation of the applicant.

6. Having regards to the submissions made by the learned counsel for the applicant and without going into merits of the case, we dispose of the OA at the admission stage directing respondent No. 2 to decide pending Annexure A-7 representation dated 14.09.2018 of the applicant, within a period of four weeks,

from the date of receipt of copy of this order, by passing a reasoned and speaking order in case the claim of the applicant is found to be correct in fulfilling the eligibility criteria, her case be recommended for appointment to the post of Auxiliary Nurse/Midwife.

**(S.N. Terdal)**  
**Member (J)**

**(K.N. Shrivastava)**  
**Member (A)**

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